

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Original Application No: 152/99

Date of Decision: 19/7/99

Shri A.G.Patil

Applicant.

Shri K.R.Yelwe

Advocate for  
Applicant

Versus

Administrator, Admn. of  
M.T. of Dadra & Nagar Haveli

Respondent(s)

Shri V.S.Nasurkar

Advocate for  
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman.

Hon'ble Shri. B.N.Bahadur, Member(A).

(1) To be referred to the Reporter or not? *W*

(2) Whether it needs to be circulated to  
other Benches of the Tribunal? *W*

*R.G.Vaidyanatha*  
(R.G.VAIDYANATHA)  
VICE CHAIRMAN

abp.

CENTRAL ADMINISTRATIVE TRIBUNAL  
GULESTAN BLDG. NO. 6, 4TH FLOOR.,  
PRESOT RD, FORT, MUMBAI-400 001.

ORIGINAL APPLICATION NO:152/99  
DATED THE 19TH DAY OF JULY,99.

CORAM:HON'BLE SHRI JUSTICE R.G.VAIDYANATHA, VICE CHAIRMAN.  
HON'BLE SHRI B.N.BAHADUR, MEMBER(A)

A.G.Patil,  
Working as Unarmed Police  
Constable in the Office of  
the Chief of Police, Crime Branch,  
Silvassa, U.T. of Dadra Nagar & Haveli  
and residing at F-5,  
Police Line, Silvassa. ... Applicant

By Advocate Shri K.R.Yelwe

v/s.

1. Administrator,  
Administration of U.T. of  
Dadra & Nagar Haveli   
Silvasa.
2. Collector,  
U.T. of Dadra & Nagar  
Haveli Silvasa
3. Asst. Inspector General  
of Police, U.T. of Dadra  
& Nagar Haveli,  
Silvasa.
4. Shri M.R.Rathore,  
Police Line D/4,  
Silvasa - 396230  
(U.T.of Dadra Nagar Haveli)   
... Respondents.

By Advocate Shri V.S.Masurkar

ORDER ORAL

¶ Per Shri R.G.Vaidyanatha, Vice Chairman ¶

This is an application filed by the applicant challenging his non-promotion and other consequential reliefs. Respondents have filed reply opposing the application. We have heard both counsels regarding admission.

2. The applicant is working as unarmed police constable under the Administration of Union Territories of

RECORDED ON  
11/11/1998

Dadra & Nagar Haveli. His main prayer is that Respondents kept pending the waiting list of 11/5/93 which is out dated and cannot be operated.

Respondents in para-9 of the reply have conceded this fact and have fairly stated that 1993 Waiting list has already lapsed. In view of the statement made by respondents counsel, the main prayer does not survive and the OA becomes infructuous.

3. The other prayer in the OA is that respondents be directed to finalise the direct recruitment process of reserved Sub Inspectors/ Company Commander. The respondents have stated that they have taken steps to fill up the posts of Sub Inspector as per recruitment rules and Central Civil Service Rules. Therefore, even this prayer of the applicant has now been admitted by respondents.

4. The last prayer of the applicant is that respondents should consider his case for promotion to the post of Reserved Sub Inspector. Respondents counsel submits that applicant's case will be considered as per rules subject to his seniority, suitability, etc.-

5. In view of the admitted fact, the prayer in the application has now become infructuous. Therefore, the OA is disposed of accordingly subject to above observations. The Interim relief dated 5/3/99 is hereby vacated. There will be no orders as to costs.

B.N.Bahadur

(B.N.BAHADUR)  
MEMBER(A)

R.G.Vaidyanatha  
(R.G.VAIDYANATHA)  
VICE CHAIRMAN